

(Serial No. 33.)
e-FIR No. 000337/250
PS : Shalimar Bagh
U/s : 379 IPC
State vs. Unknown

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

Reply not received despite order dt. 28.05.2020, 29.05.2020 and 01.06.2020 respectively.

Notice be issued to the concerned DCP through the joint CP to look into the matter and ensure filing of the reply on **06.06.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 34.)
FIR No. 2154/18
PS : Vijay Vihar
U/s : 379 IPC
State vs. HR-55AC-1539

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number HR-55AC-1539 on superdari has been filed by the applicant.

Despite order dt. 03.06.2020 passed by the Ld. Duty MM directing the applicant to send the complete chain of documents indicating his entitlement to receive the vehicle. No such documents have been received as per the report of the reader. In these circumstances the present application stands dismissed for non-prosecution. Application disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 9 & 31.)

Bail Bond

FIR No. 518/16

PS : Subhash Place

U/s : 364A/365/482/120B/34 IPC

State vs. Manjeet Dabas

05.06.2020

Present:- Ld. APP for the State.

Bail bond verification report has not been received. It is already 4:00 p.m.

The bail bond listed at serial no. 9 be clubbed with the present matter.

Fresh verification of bail bond recalled for 06.06.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No : 25)
e-FIR No. 005364/20
PS : Aman Vihar
U/s : 379 IPC

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

Reply not received despite order dt. 04.06.2020 passed by the Id.
Duty MM.

The same be positively filed by the IO / SHO on 06.06.2020.

Copy of this order be also sent to the counsel for the applicant
through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by
the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the
District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

FIR No. 006743/20

PS : North Rohini

U/s : 379 IPC

05.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Reply not received despite order dt. 04.06.2020 passed by the Id.
Duty MM.

The same be positively filed by the IO / SHO on 06.06.2020.

Copy of this order be also sent to the counsel for the applicant
through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by
the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the
District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

FIR No. 114/2016
PS : Bharat Nagar
U/s : 279/337 IPC

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

Reply not received despite order dt. 04.06.2020 passed by the Id.
Duty MM.

The same be positively filed by the IO / SHO on 06.06.2020.

Copy of this order be also sent to the counsel for the applicant
through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by
the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the
District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

FIR No. 0053/20
PS : Begumpur
U/s : 279/337 IPC
State vs.

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

Reply not received despite order dt. 04.06.2020 passed by the Id.
Duty MM.

The same be positively filed by the IO / SHO on 06.06.2020.

Copy of this order be also sent to the counsel for the applicant
through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by
the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the
District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

FIR No. 279/20
PS : Mangolpuri
U/s : 188 IPC

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

Reply not received despite two dates of order dt. 03.06.2020 and 04.06.2020 passed by the ld. Duty MM.

The same be positively filed by the IO / SHO on 06.06.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No : 21)
FIR No. 11531/20
PS : Aman Vihar
U/s : 379 IPC
State vs. DL-11SX-2059

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-11SX-2059 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Bhargav wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No : 20)
Vehicle No : DL-5SCE-5723
PS : Keshav Puram
U/s : 188 IPC

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

Reply not received despite order dt. 04.06.2020 passed by the Id.
Duty MM.

The same be positively filed by the IO / SHO on 06.06.2020.

Copy of this order be also sent to the counsel for the applicant
through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by
the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the
District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial no : 19)
FIR No. 0022/20
PS : AmanVihar
U/s : 356/379/34 IPC
Applicant Nitin (mobile phone / superdari)

30.05.2020

Present : Ld. APP for the State.
None for the applicant.

The present application for release of mobile phone VIVO 15 PRO on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Bhargav wherein no objection has been raised against releasing the mobile phone to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In these circumstances, the aforesaid mobile phone be released the applicant / rightful owner subject to the following conditions:-

1. Mobile phone in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number , ownership and other necessary details of the mobile phone.
3. IO shall take the colour photographs of the mobile phone from different angles sufficient to identify the mobile phone during the course of trial.
4. The photographs should be attested and counter signed by the

complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

Copy of this order be also sent to the Incharge Computer Branch for uploading for uploading on the District Court website.

Pooja Aggarwal
Duty MM /North-West/ Delhi
30.05.2020

(Serial No. 18)
FIR No. 009417/2020
PS : Aman Vihar
U/s : 379 IPC
State Vs. DL-8SCP-1926

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-8SCP-1926 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Bhargav wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 16)
FIR No. 138/20
PS : Keshav Puram
U/s : 188/34 IPC
State vs.

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

Reply not received despite order dt. 04.06.2020 passed by the Id.
Duty MM.

The same be positively filed by the IO / SHO on 06.06.2020.

Copy of this order be also sent to the counsel for the applicant
through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by
the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on web-
site of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 14)
FIR No. 10856/20
PS : Kanjhawala
U/s : 379 IPC
State vs. HR-12W-3373

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number HR-12W-3373 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Manoj Kumar is already on record, wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO ***subject to verification of ownership documents.***
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial no. 15)
FIR No. 191/20
PS : Sultanpuri
U/s : ____
State vs. Anshul Upadhyay

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

Reply received from HC Vijay Tiwari through electronic mode the same is not satisfactory as the same does not clarify the section invoked against the accused.

Notice be issued the SHO / IO to submit a specific report in regard to the sections invoked qua accused Anshul for 06.06.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 39.)
FIR No. 11084/20
PS : Budh Vihar
U/s : 379 IPC
State vs. Unknown (DL-8SCB-9351)

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-8SCB-9351 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Dinkar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles

and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 37.)
FIR No. 195/20
PS : Subhash Place
U/s : 188 IPC
State vs. Shiwan Shankar

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

Reply not received despite order dt. 28.05.2020, 29.05.2020 and 01.06.2020 respectively.

Notice be issued to the concerned DCP through the joint CP to look into the matter and ensure filing of the reply on **06.06.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 38.)
FIR No. 184/20
PS : Raj Park
U/s : 188 IPC
State vs. Harish Sharma

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-11SM-9139 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Pramod wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 40.)
FIR No. Unknown
PS : Aman Vihar
U/s : 379 IPC
State vs. HR-10AG-2271

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number HR-10AG-2271 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of ASI Rohtash in e-FIR No. 35600/20 wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 41.)
FIR No. 394/20
PS : Shalimar Bagh
U/s : 379/411/34 IPC
State vs. unknown

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of mobile phone, RC, Insurance Rs. 12,000/- and pollution on superdari has been filed by the applicant also stating that the mobile phone has already been directed to be released.

Copy of reply has been received under the signature of ASI Shailender Singh wherein it is stated that case property i.e. mobile, motorcycle DL-11SY-2308, RC and insurance were recovered and it is further stated that there is no objection if the case property is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of

the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The original RC/insurance be also released as per law after retaining certified copies on record for the purposes of the trial.

5. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 42.)
e-FIR No. 011139/20
PS : Vijay Vihar
U/s : 379 IPC
State vs. DL-11SW-9397

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-11SW-9397 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Chander Naik wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of

the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 43.)
FIR No. 007014/20
PS : South Rohini
U/s : 379/411 IPC
State vs. HR-10AE-9185

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number HR-10AE-9185 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Prem Prakash wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 44.)
Ch. No. 22252
Circle : Ashok Vihar
State vs. DL-1PD-1330

05.06.2020

Present:- Ld. APP for the State.

None for the applicant.

The present application for release of vehicle bearing number DL-1PD-1330 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of ASI Daizy Dagar wherein it is stated that there is no objection if the vehicle is released to the rightful owner after the challan amount is paid.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

Fresh reply be called from the challaning officer, as to the maximum amount of fine payable under the challan for **08.06.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 45.)
FIR No. 0178/20
PS : Raj Park
U/s : 188 IPC
State vs. Rohit

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-8SBT-0904 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Mundhe wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 46.)
FIR No. 292/20
PS : Keshav Puram
U/s : 188 IPC
State vs. DL-8SCL-2266

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-8SCL-2266 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Ashok wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 47.)
FIR No. 404/20
PS : Shalimar Bagh
U/s : 279/337 IPC
State vs. DL-1ZC-7104

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-1ZC-7104 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of SI Radhesh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 48.)
FIR No. 009956/20
PS : Ashok Vihar
U/s : 379 IPC
State vs. DL-6SAP-7026

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-6SAP-7026 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Sachin wherein it is stated that no scooty no. DL-6SAP-7026 was the subject matter of FIR no. 9956/20 nor they had any information regarding its recovery. In view of the reply, since the vehicle in question is not the subject matter of the present FIR the same cannot be released on superdari in this case. The application stands dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 49.)
FIR No. 010012/20
PS : Bharat Nagar
U/s : 379 IPC
State vs. DL-8SBM-7004

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-8SBM-7004 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Mohd. Yameen wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 50.)
FIR No. 470/20
PS : Mangolpuri
U/s : 188 IPC
State vs. DL-1RN-8511

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

Reply not received.

It is already 2:36 p.m. The reader has reported that no reply has been received on the e-mail ID of the Court.

Fresh reply be called for 06.06.2020

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 51.)
FIR No. 142/20
PS : Mangolpuri
U/s : 379 IPC
State vs. MI Note-5 Pro

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of mobile phone MI Note-5 Pro on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Praveen wherein it is stated that there is no objection if mobile phone is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In these circumstances, the aforesaid mobile phone be released the applicant / rightful owner subject to the following conditions:-

1. Mobile phone in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number , ownership and other necessary details of the mobile phone.
3. IO shall take the colour photographs of the mobile phone from different angles sufficient to identify the mobile phone during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

Copy of this order be also sent to the Incharge Computer Branch for up-loading for uploading on the District Court website.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 52.)
FIR No. 0150/20
PS : Subhash Place
U/s : 188 IPC
State vs. DL-1LP-2417

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-1LP-2417 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Sachin wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 53.)
FIR No. 458/20
PS : Mangolpuri
U/s : 188 IPC
State vs. DL-11ER-7444

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

Reply not received.

It is already 2:42 p.m. The reader has reported that no reply has been received on the e-mail ID of the Court.

Fresh reply be called for 06.06.2020

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 54.)
FIR No. 10500/20
PS : Bharat Nagar
U/s : 379 IPC
State vs. DL-8SBX-9511

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-8SBX-9511 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Pooran wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 55.)
FIR No. 351/20
PS : Keshav Puram
U/s : 188 IPC
State vs. DL-1RQ-4805

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-1RQ-4805 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Kamlesh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial No. 56.)
FIR No. 0177/20
PS : Kanjhawala
U/s : 279/304A IPC
State vs. DL-4SCU-6763

05.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-4SCU-6763 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of ASI Pushp wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020/PR

(Serial no. 32)
FIR No. 481/20
PS : Model Town
U/s : 279/337 IPC
State vs. DL-8CAW-9096

Wrongly received.

Sent back to CMM office.

Serial No. 1
FIR No. 181/2020
PS Subhash Place
State vs. DL-11A-1927

05.06.2020

Present : Ld. APP for the State.

Despite order dated 04.06.2020, no report has been received from the concerned IO.

Fresh report be filed for 06.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 2
FIR No. 41992/19
PS Aman Vihar
State vs. Sagar

05.06.2020

Present:- Ld. APP for the State.

Despite order dated 04.06.2020, no report has been received from the concerned IO.

Fresh report be called from the IO / SHO through the concerned DCP for 06.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 3
FIR No. 92/2020
PS Vijay Vihar
State vs. Ankit

05.06.2020

Present:- Ld. APP for the State.

Copy of reply received from the IO SI Vineet as per which the sections 411 IPC and 25/27 Arms Act were also invoked against the accused Aniket in the charge-sheet filed.

Original reply be filed before the concerned court within one week of the court resuming normal functioning.

Copy of reply be sent to the Jail Superintendent for information since as per the bail order as annexed with the bail bond, only the section 392/394/397/34 IPC have been mentioned in the bail order.

No further orders are warranted at this stage.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 4
FIR No. 228/15
PS Aman Vihar
State vs. Ravi

05.06.2020

Present:- Ld. APP for the State.

Reply not received.

It be called afresh positively for 06.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 5
FIR No. 347/19
PS Begum Pur
State vs. Harsh

05.06.2020

Present:- Ld. APP for the State.

Copy of reply received from the IO through Electronic Mode as per which the accused resided at A-398-B, Devki Public School Road, Begum Vihar, Begum Pur, Delhi which was a rented house and presently the family of the accused is residing at A-1/7, Rajeev Nagar Extension, Begum Pur, Delhi.

The original reply be filed before the concerned court as and when the courts resume functioning.

Copy of reply be sent to the Jail Superintendent for information and necessary action.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 6
Challan No. 190548
Circle PBC
State vs. DL-11AE-0934

05.06.2020

Present : Ld. APP for the State.

None for the applicant.

Reply not received in terms of order dated 04.06.2020.

Let the order dated 04.06.2020 be complied with afresh for 08.06.2020 through the ZO/TI.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 7
e-FIR No. 7629/2020
PS Shalimar Bagh
State vs. Kishan

05.06.2020

Present:- Ld. APP for the State.

None for the surety.

It is already 5.45 pm.

Last and final opportunity is given to the surety to pursue the present bail bond for 06.06.2020.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 8 and 60
FIR No. 08/2020
PS Budh Vihar
State vs. Sarvan @ Sagar
05.06.2020

Present:- Ld. APP for the State.

Record perused.

Vide order dated 04.06.2020, an opportunity was given to the applicant / surety to furnish the undertaking in terms of order no. D&SJ/Sectt. (N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts in pursuance of which fresh annexure to the application have been received from Filing Center today wherein the undertaking is unsigned.

Perusal of the order further reveals the while in the annexure A as well as the bail bond, the name of the accused is mentioned as Sarvan @ Sagar @ Tarun @ Pawan, the name of the accused is mentioned in the bail bond as Praveen @ Kake.

In the interest of justice, one opportunity is given to the applicant / surety to take appropriate steps, failing which consequences as per law shall follow.

To come up on 06.06.2020 for consideration / further proceedings.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 10
Challan No. 100727
Circle NLC
State vs. DL-11SP-6941

05.06.2020

Present:- Ld. APP for the State.

Reply not received despite orders dated 03.06.2020 and 04.06.2020 passed by the Ld. Duty MM.

Fresh reply be called for 08.06.2020 from the concerned ZO/TI through ACP (Traffic).

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 11
Challan No. 112033
State vs. DL-4ER-6527

05.06.2020

Present:- Ld. APP for the State.

Reply not received despite orders dated 03.06.2020 and 04.06.2020 passed by the Ld. Duty MM.

Fresh reply be called for 08.06.2020 from the concerned ZO/TI through ACP (Traffic).

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 12
FIR No. 206/2020
PS Keshav Puram
State vs. DL-8SBG-8685

05.06.2020

Present : Ld. APP for the State.

None for the applicant.

The present application for release of vehicle bearing number DL-8SBG-8685 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Rakesh through Electronic Mode wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle

sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 13
FIR No. 171/2020
PS Subhash Place
State vs. DL-4CAN-2360

05.06.2020

Present:- Ld. APP for the State.

None for the applicant.

The present application for release of vehicle bearing number DL-4CAN-2360 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Mahesh through Electronic Mode wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle

sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 17
Challan No. 225070
Circle STA
State vs. HR-47C-6734

05.06.2020

Present:- Ld. APP for the State.

Reply not received despite orders dated 04.06.2020 passed by the Ld. Duty MM.

Fresh reply be called for 08.06.2020 from the concerned ZO/TI through ACP (Traffic).

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 26
FIR No. 1179/19
PS Sultan Puri
State vs. Sunny

05.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Undertaking of the counsel is already mentioned in the bail bond as received through the Filing Section.

The bail bond be put up with order for 06.06.2020.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 27
Circle NLC (Nangloi)
State vs. DL-4CAX-8794

05.06.2020

Present:- Ld. APP for the State.

Reply not received despite orders dated 30.05.2020, 01.06.2020, 02.06.2020, 03.06.2020 and 04.06.2020 passed by the Ld. Duty MM.

Fresh reply be called for 08.06.2020 from the concerned ZO/TI through ACP (Traffic).

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 28
e-FIR No. 005316/2020
PS Raj Park
State vs. DL-4SCD-4677

05.06.2020

Present : Ld. APP for the State.

None for the applicant.

The present application for release of vehicle bearing number DL-4SCD-4677 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Narender through Electronic Mode wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle

sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 29
Challan No. 212240
Circle STA
State vs. DL-1RL-6865

05.06.2020

Present:- Ld. APP for the State.

Reply not received despite orders dated 03.06.2020 and 04.06.2020 passed by the Ld. Duty MM.

Fresh reply be called for 08.06.2020 from the concerned ZO/TI through ACP (Traffic).

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 57
FIR No. 0122/2020
PS Mangol Puri
State vs. Tarun Singh
05.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Fresh bail bond received through Filing Center in terms of order no. D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts.

Original bail order received from the concerned Duty Judge.

Bail bond perused.

Undertaking has not been furnished by the Advocate in terms of order no. D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts.

The Advocate is given one opportunity to file the same.

In the meanwhile, addresses of the accused, surety as well as solvency proof be verified by the IO / SHO for 06.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 58
FIR No. 1248/19
PS Sultan Puri
State vs. Sunita

05.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Fresh bail bond received through Filing Center in terms of order no. D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts.

Copy of bail order received from Bail Section / Office of CMM.

Bail bond perused, considered and rejected since the solvency proof as furnished is not satisfactory.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 61
FIR No. 306/2020
PS Vijay Vihar
State vs. Vinod (Bail Bond).

05.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Fresh bail bond received through Filing Center in terms of order no. D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts

Original bail order received from the concerned Duty Judge.

Bail bond perused.

Addresses of the accused, surety as well as solvency proof be verified by the IO / SHO for 06.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial no. 62
FIR No. 77/2020
PS Ashok Vihar
State vs. Sandeep

05.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Fresh bail bond received through Filing Center in terms of order no. D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts.

Bail order received from Office of CMM.

Bail bond perused, considered and rejected since the bail bond have been furnished for Rs. 10,000/- despite the accused having been admitted to bail on furnishing of solvency proof of Rs. 20,000/- as personal and surety bond.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial no. 63
FIR No. 77/2020
PS Ashok Vihar
State vs. Deepak

05.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Fresh bail bond received through Filing Center in terms of order no. D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts.

Bail order dated 30.05.2020 received from Office of CMM.

Bail bond perused, considered and accepted.

Intimation be sent to the concerned Bank.

Original bail bond be furnished before the concerned court within one week of the court resuming normal functioning.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

FIR No. 148/19
PS Sultan Puri
State vs. Tarun

05.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Fresh bail bond received through Filing Center in terms of order no. D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts.

Bail order received from Office of CMM.

Bail bond perused, considered and rejected since the bail bonds have been furnished without furnishing any solvency proof.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO

Serial No. 65
FIR No. 206/18
PS Subhash Place
State vs. Ankit

05.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Fresh bail bond received through Filing Center in terms of order no. D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts.

Bail order received from Office of CMM.

Bail bond perused, considered and rejected since no surety bond have been furnished.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
05.06.2020 HO